

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 03
CP No. (IB)- 55/95/JPR/2024
Under Section 95 of IBC, 2016

In the matter of:

Central Bank of India

... Applicant

Versus

Vikas Aggarwal (PG to CD- Accil Corporation Pvt. Ltd.)

... Personal Guarantor

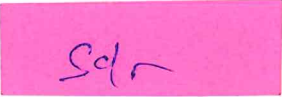
Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER

Present Through Video Conferencing: -

For the Applicant : Akriti Gautam, Adv.
For the Respondent : Vartika Mehra, Adv.
Ajay Kumar, Adv.
Stuti Vats, Adv.

ORDER

Heard Ms. Akriti Gautam, Adv. appearing for the Applicant. Ms. Vartika Mehra, Adv. appearing on advance notice on behalf of Mr. Sandeep Pathak, Adv. for the Respondent. This application has been filed by Central Bank of India against PG to Cd – Accil Corporation Pvt. Ltd. It is submitted by learned counsel for the Respondent that similar application has been filed by the State Bank of India against the PG to CD and the application is pending before Principal Bench, New Delhi, NCLT. Learned counsel for the Applicant seeks time to take instructions in this regard. List the matter on 20.08.2024.


Sd/-

(Rajeev Mehrotra)
Technical Member


Sd/-

(Deep Chandra Joshi)
Judicial Member

July 23, 2024